

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 621
28/59/ND/2024

IN THE MATTER OF:

Mr. P.S. Mallikarjuna Setty

...APPLICANT

Vs

M/s. Raxa Health Information Services Pvt. Ltd.

...RESPONDENT

Section

U/s 59,73(4),74(2)

Order delivered on 18.04.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant

:Adv. Paul Frederick

For the Respondent

**:Mr. Nikhil Mehra, Adv for
Respondents Nos. 1 and 2**

ORDER

Due to paucity of time, matter is adjourned to **06.06.2024**.

Sd/-
(Court Officer)